

LIR No. 7239/16

Ratan Majumdar vs. M/s Sea Hawk Lines P Ltd.

01.09.2020

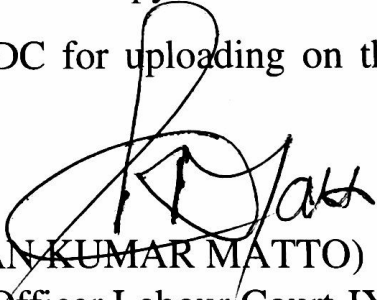
Present: None for the workman.
None for the management.

The matter was earlier fixed for 30.04.2020 for filing fresh address of the management. But the workman ^{did} not file ^{fresh} address of the management, so, notice is not issued.

The matter could not be taken up on 30.04.2020, in view of spreading of covid 19.

In the interest of justice, another last and final opportunity is granted to the workman to file fresh address/email/phone number of the management within 10 days from today and on filing of the same, notices ^{also} are ordered to be issued to the management through email and whatsapp for the next date of hearing. Notices to be issued to the management are returnable on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 261/17
Prahlad vs. M/s United Sprit Ltd.

01.09.2020

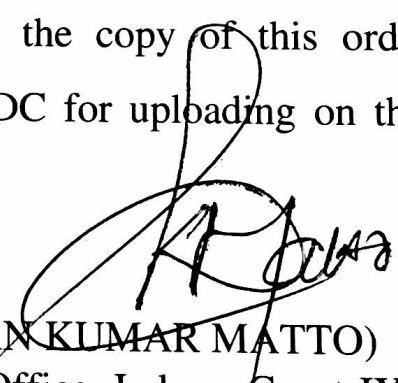
Present: Sh. Kailash Kumar Jonwal, AR for the workman.

The matter was earlier fixed for 29.07.2020 for awaiting corrigendum. No corrigendum has yet been received.

But the matter could not be taken up on 29.07.2020, in view of spreading of covid 19.

Matter stands adjourned for awaiting of corrigendum for 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 178/18

Madan Lal Vs Kaya Ltd./V. Alleance Rheja Arcade

01.09.2020

Present: Sh. Kailash Kumar Jonwal, AR for the workman.
Management No.1 is already exparte.
None for the management No.2.

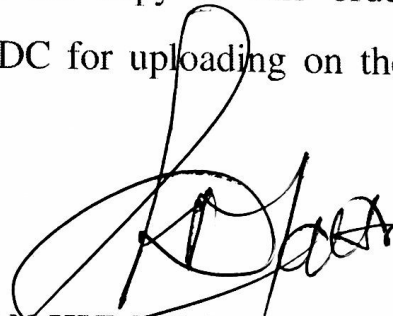
The matter was earlier fixed for 29.07.2020 for the service of the management No.2. But the workman has failed to take steps, so, notice is not issued.

The matter could not be taken up on that day, in view of spreading of covid 19.

The Ld. AR for the workman seeks one month time to take steps. Same is granted.

Accordingly, workman is directed to file registered cover, complete set of documents and email address, mobile phone of the management No.2 and on filing of the same, notices are ordered to be issued to the management No.2, which are returnable on 11.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LIR No. 1463/19
Jagdish vs. M/s Solvics Security (P) Ltd.

01.09.2020

Present: None for the workman.
None for the management.

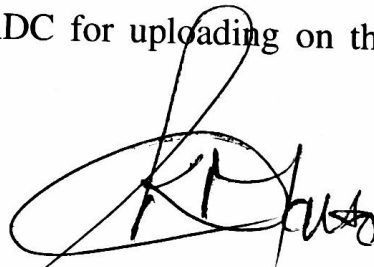
The matter was earlier fixed for 30.04.2020 for service of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

The notice issued to the management on its first address is received back unserved, whereas, notice issued to the management on its second address is received back ~~unserved~~ served.

Today, no one has appeared on behalf of any of the parties.

Accordingly, fresh notices are ordered to be issued to the management on filing of email/phone number and also complete set of documents by the workman within 10 days from today. Notices to be issued to the management are returnable on 12.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 1848/19
Devender Das vs. M/s M/s Plikart

01.09.2020

Present: Sh. Kailash Jonwal, AR of the workman.
None for the management no.1
None for management no.2.

The matter was earlier fixed for 30.04.2020 for service of the management no. 1 and also for filing rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day, in view of spreading of covid 19.

Notice issued to the management no.1 is received back with the report served.

Today, no one has appeared on behalf of any of the managements.

Ld. AR of the workman has filed the rejoinder to the written statement of management no.2 and an application for seeking directions for the management no.2 to produce certain documents.

Notice of the said application is ordered to be issued to the management no.2 for the next date of hearing.

Since, notice issued to the management no.1 is received back with the report served, but, as on 30.04.2020, the matter could not be taken up in view of spreading of covid-19.

Accordingly, workman is directed to file e.mail address, mobile phone number of the management no.1 and complete set of documents within one month from today and on filing of the same, the

contd.



notices are also ordered to be issued to the management no 1, through whatsupps and email, which are returnable on 11.01.2021

Abhimad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court IX
Rouse Avenue Courts/New Delhi
01.09.2020

LCA No. 1281/19
Mohd. Shanavaj vs. M/s Libra Four Wheel Pvt. Ltd.

01.09.2020

Present: None for the workman
None for the management.

The matter was earlier fixed for 30.04.2020 for filing fresh address of management no.2 and also for service of managements, but, the workman has failed to file fresh address of management no.2, so, the notice are not issued. The matter could not be taken up on 30.04.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties.

Accordingly, workman is directed to file fresh address of management no.2 and e.mail addresse, mobile phone numbers of both the managements and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to both the managements, through whatsapps and email, which are returnable on 12.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LCA No. 1282/19
Ramesh Singh vs. M/s Libra Four Wheel Pvt. Ltd.

01.09.2020

Present: None for the workman
None for the managements ✓

The matter was earlier fixed for 30.04.2020 for filing fresh address of management no.2 and also for service of managements, but, the workman has failed to file fresh address of management no.2, so, the notices are not issued. The matter could not be taken up on 30.04.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties.

Accordingly, workman is directed to file fresh address of management no.2 and e.mail addresse, mobile phone numbers of both the managements and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to both the managements, through whatsapps and email, which are returnable on 12.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 2930/19

Vidhyanchal @ Vikas vs. M/s M/s Paul Components Pvt. Ltd.

01.09.2020

Present: None for the workman

The matter was earlier fixed for 30.04.2020 for filing proof of address of the workman regarding the present address and also for considering on the statement of claim, but the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the workman despite of repeated calls.

Accordingly, the matter stands adjourned for filing of the proof of address of the workman and also for considering the statement of claim on 19.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 2988/19
Daya Shankar vs M/s Paul Components Pvt. Ltd.

01.09.2020

Present: None for the workman

The matter was earlier fixed for 30.04.2020 for filing statement of claim, but the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman, despite of repeated calls.

Accordingly, the matter stands adjourned for filing statement of claim on 19.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 920/20
Ramesh Singh vs. M/s Shoes Slipper Manufacturing Company

01.09.2020

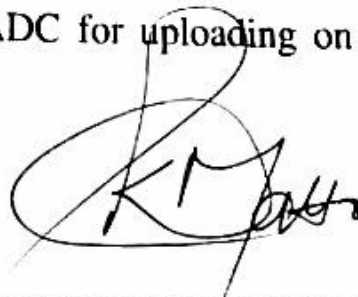
Present: None for the workman.

The matter was earlier fixed for 01.06.2020 for service of the court notice to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

The court notice issued to the workman is received back with the report served and on calling the case, no one has appeared on behalf of the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **05.12.2020**.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 924/20
Javed Niyaz vs. M/s Manisha Enterprises

01.09.2020

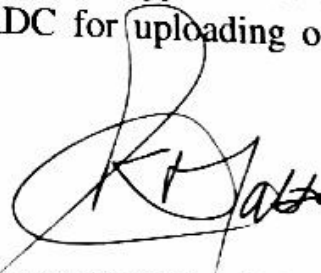
Present: None for the workman.

The matter was earlier fixed for 01.06.2020 for service of the court notice to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

The court notice issued to the workman is received back with the report served and on calling the case, no one has appeared on behalf of the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **05.12.2020**.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 927/20
Deepak vs. M/s Big Basket Pvt. Ltd.

01.09.2020

Present: None for the workman.

The matter was earlier fixed for 01.06.2020 for service of the court notice to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Court notice issued to the workman is received back with the report served, but, today, no one has appeared on behalf of the workman, despite of repeated calls.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **05.12.2020**.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 929/20

Ram Sagar Yadav vs. M/s Shree Durga Automobiles

01.09.2020

Present: None for the workman.

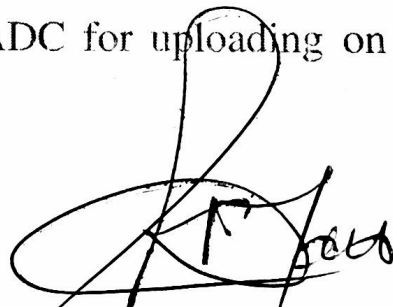
The matter was earlier fixed for 01.06.2020 for the service of the court notice to workman.

Court notice issued to the workman received back with the report served. But the matter could not be taken up on 01.06.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman.

So, fresh court notices are ordered to be issued to the workman on his mobile phone number also through whatsapp, which are returnable on 07.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 932/20

Ram Avtar Dhuriya vs. M/s Shree Durga Automobiles

01.09.2020

Present: None for the workman.

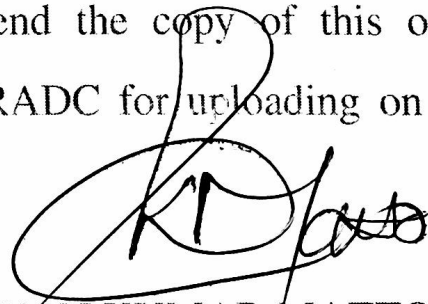
The matter was earlier fixed for 01.06.2020 for the service of the court notice to workman.

Court notice issued to the workman is not received back, whereas court notice issued to the workman through union is received back served. But the matter could not be taken up on 01.06.2020, in view of spreading of covid 19.

On calling of the case, despite of repeated calls, no one has appeared on behalf of the workman.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also through whatsapp, which are returnable on 07.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 5264/16

Hyminder Singh vs. M/s Beberages Inc Hindustan Cocacola Beverages Pvt. Ltd.

01.09.2020

Present: None for the workman.
Sh. S.K. Bhatnagar, AR for the management No.1.
Ms. Manjula Upadhyaya, AR for the management No.2.

The matter is fixed for today for consideration on the application filed by the management No.1 and also for framing of issues.

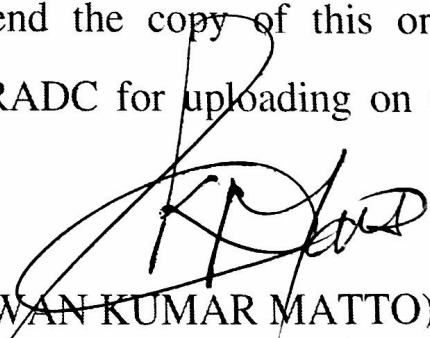
On calling of the case, despite of repeated calls, no one has appeared on behalf of the workman.

Ld. AR for the management No.2 filed an application seeking permission to filed certain documents alongwith photocopies of certain documents and she seeks one week time to file copies of the application and documents in the court. Same is granted.

Management No.2 is directed to file copies of said application and documents within one week from today and the workman will be at liberty to collect the same against the proper receipt.

Matter stands adjourned for filing reply to the application filed by the AR for the management No.2, consideration on the application filed by the management No.1 and also for framing of issues on 27.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LID No. 882/16

Harsh Singh vs. M/s Deltan Industries & Ors.

01.09.2020

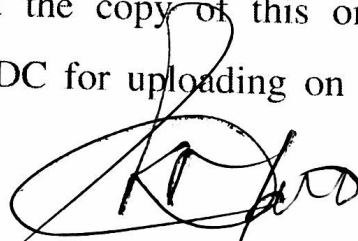
Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues.

But, today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for filing of rejoinder and also for framing of issues on 29.10.2020.

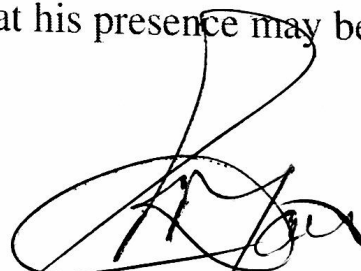
Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

At 11.57 A.M.

At this stage, Sh. Pradeep Kumar Gupta, AR for both the managements has appeared and submitted that his presence may be marked. Accordingly, his presence is marked.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 582/19

Pradeep Kumar vs. M/s Good Food Dietary Services

01.09.2020

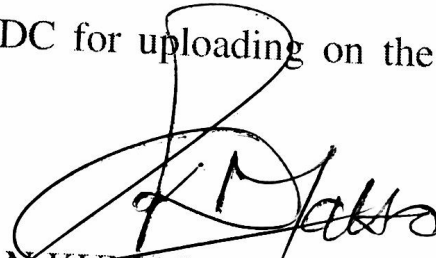
Present: None for the workman.
Sh. Nitin Prakash, AR for the management No.1.

The matter is fixed for today for filing of rejoinder and for framing of issues.

But, today, despite of repeated calls, no one has appeared on behalf of the workman.

Accordingly, the matter stands adjourned for filing of rejoinder and for framing of issues on 29.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LJD No. 428/16

Kulbhushan vs. M/s Pankaj Enterprises Inderprastha Gas Ltd.

01.09.2020

Present: Sh. Kailash Kumar Jonwal, AR for the workman.
None for the managements.

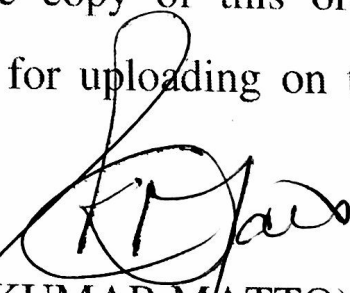
The matter was earlier fixed for 29.07.2020 for evidence of the workman. Workman has summoned a witness, namely, Sh. Prem Chand, then Labour Inspector. Notice issued to the said witness not received back.

The matter could not be taken up on 29.07.2020, in view of spreading of covid 19.

Today, despite of repeated calls, no one has appeared on behalf of the managements and witness.

Accordingly, the matter stands adjourned for the evidence of the workman on 02.07.2021. Workman is directed to take steps for summoning the witness at least 2 months prior of the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LID No. 483/16

Sunil Kumar vs. M/s Bansal Engineering

01.09.2020

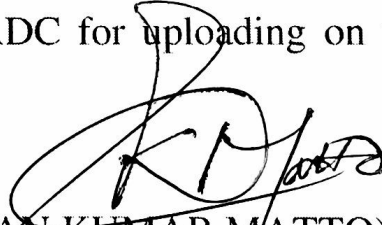
Present: None for the parties.

The matter was earlier fixed for 29.07.2020 for cross-examination of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for cross-examination of the workman on 03.07.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LID No. 606/16

Shree Pal vs. M/s Bansal Engineering

01.09.2020

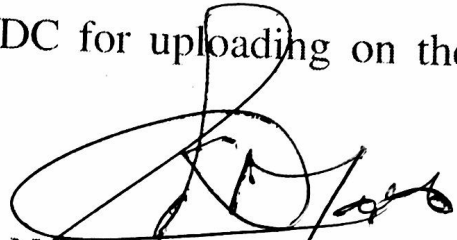
Present: None for the parties.

The matter was earlier fixed for 29.07.2020 for cross-examination of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for cross-examination of the workman on 03.07.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LID No. 340/16
Arvind vs. M/s Bansal Engineering

01.09.2020

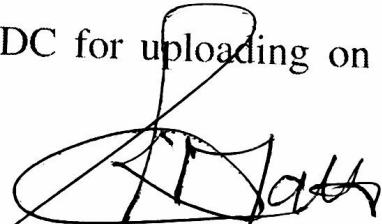
Present: None for the parties.

The matter was earlier fixed for 29.07.2020 for cross-examination of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for cross-examination of the workman on 03.07.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LIR No. 9061/16

Sarita vs. M/s G Next Media Private Limited

01.09.2020

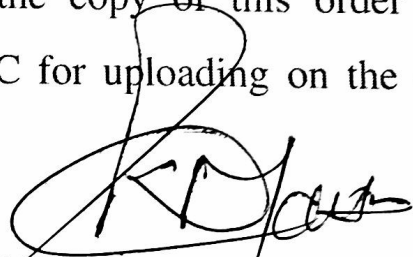
Present: None for the parties.

The matter was earlier fixed for 29.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the evidence of the workman on 08.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LIR No. 73/17

Raj Kumar vs. M/s Venus Hotelware Pvt. Ltd.

01.09.2020

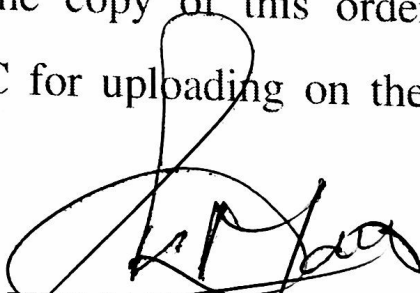
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

Today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the evidence of the workman on 09.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LIR No. 3872/18
Pramod Kumar Singh vs. M/s Naaz Industries & Ors.

01.09.2020

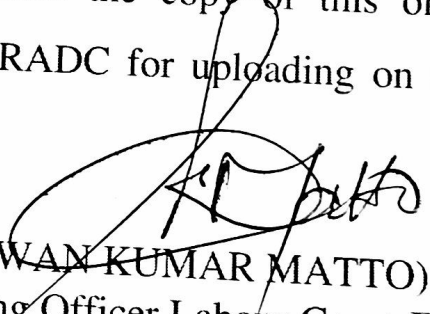
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the evidence of the workman on 09.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 4649/16

Poonam vs. M/s Bhagwan Mahavir Hospital & Anr.

01.09.2020

Present: None for the workwoman.
Sh. Neeraj Aggarwal with Sh. B.K. Kashyap, AR for the
management No.1.
None for the management No.2.

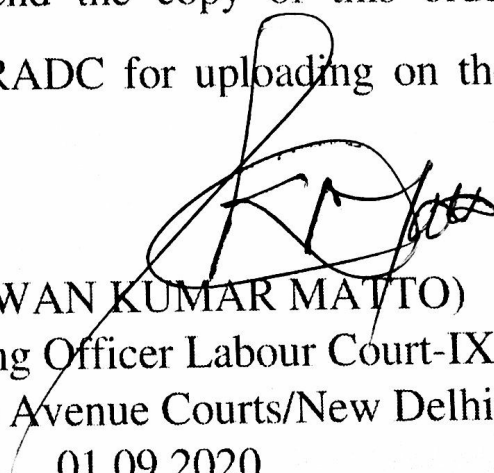
The matter was earlier fixed for 01.06.2020 for evidence of the
management. But the matter could not be taken up on that day, in view of
spreading of covid 19.

Today, no one has appeared on behalf of the workwoman and
management No.2.

Ld. ARs for the management No. 1 also seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of
the managements on 10.05.2021. Managements are directed to file
affidavits of all the witnesses in the court one week prior to the next date of
hearing and supply advance copies thereof to the workwoman or her AR in
similar manner.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

L.P. No. 4650/16

Kajal vs. M/s Bhagwan Mahavir Hospital & Anr.

01.09.2020

Present: None for the workwoman.
Sh. B.K. Kashyap, Proxy AR for the management No.1.
None for the management No.2.

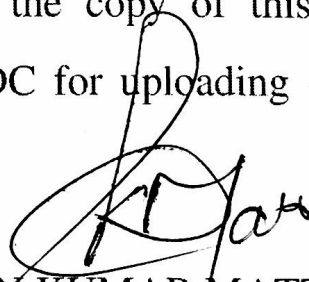
The matter was earlier fixed for 01.06.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workwoman and management No.2.

Ld. Proxy AR for the management No. 1 also seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements on 10.05.2021. Managements are directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workwoman or her AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LID No. 395/16

Deepak vs. M/s Siwaka International Saika Creation

01.09.2020

Present: Sh. Anil Rajput, AR for the workman.
Sh. Anjani Kumar, AR for the managements.

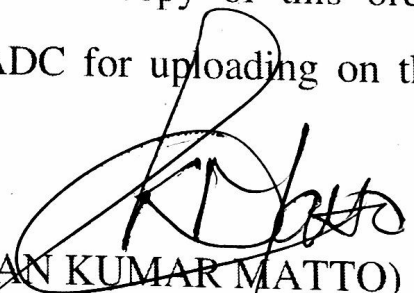
The matter was earlier fixed for 30.04.2020 for evidence of the managements and also for the payment of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

The Ld. AR for the managements seeks adjournment.

No witness is present.

Earlier notice was issued to one witness from EPFO, same is received back served. But as the matter could not be taken up on 30.04.2020 and no witness is present, so, matter stands adjourned for the evidence of the managements and also for the payment of cost on 21.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LD No. 396/16

Babu Lal vs. M/s Siwaka International Saika Creation

01.09.2020

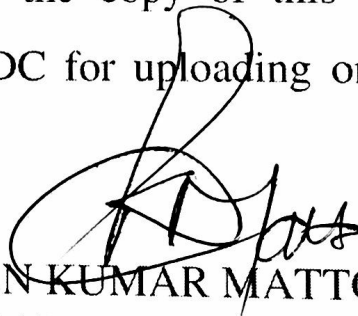
Present: Sh. Anil Rajput, AR for the workman.
Sh. Anjani Kumar, AR for the managements.

The matter was earlier fixed for 30.04.2020 for evidence of the managements and also for the payment of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

The Ld. AR for the managements seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements and also for the payment of cost on 21.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)

Presiding Officer Labour Court-IX

Rouse Avenue Courts/New Delhi

01.09.2020

LID No. 397/16

Banwari Lal vs. M/s Siwaka International Saika Creation

01.09.2020

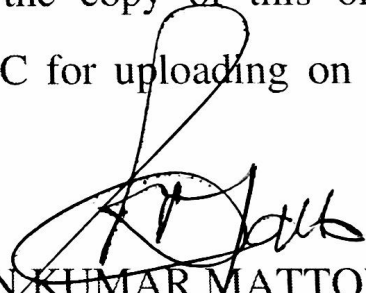
Present: Sh. Anil Rajput, AR for the workman.
Sh. Anjani Kumar, AR for the managements.

The matter was earlier fixed for 30.04.2020 for evidence of the managements and also for the payment of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

The Ld. AR for the managements seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements and also for the payment of cost on 21.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LD No. 431/16

Mohd. Aziz vs. M/s Siwaka International Saika Creation

01.09.2020

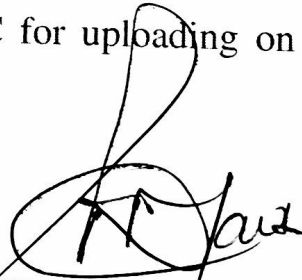
Present: Sh. Anil Rajput, AR for the workman.
Sh. Anjani Kumar, AR for the managements.

The matter was earlier fixed for 30.04.2020 for evidence of the managements and also for the payment of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

The Ld. AR for the managements seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements and also for the payment of cost on 21.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 432/16
Kishan vs. M/s Siwaka International Saika Creation

01.09.2020

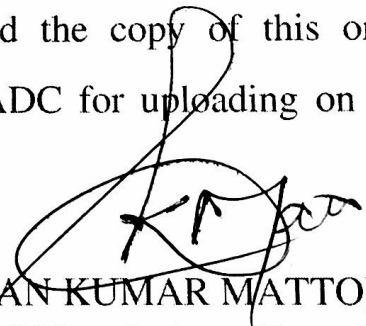
Present: Sh. Anil Rajput, AR for the workman.
Sh. Anjani Kumar, AR for the managements.

The matter was earlier fixed for 30.04.2020 for evidence of the managements and also for the payment of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

The Ld. AR for the managements seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements and also for the payment of cost on 21.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 435/16
Sangram Singh vs. M/s Siwaka International Saika Creation

01.09.2020

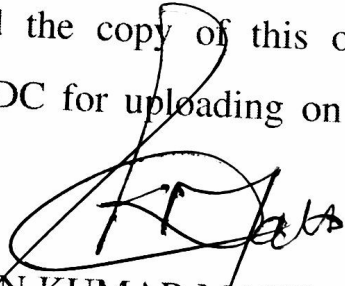
Present: Sh. Anil Rajput, AR for the workman.
Sh. Anjani Kumar, AR for the managements.

The matter was earlier fixed for 30.04.2020 for evidence of the managements and also for the payment of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

The Ld. AR for the managements seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements and also for the payment of cost on 21.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 436/16

Mr. Mumtaz vs. M/s Siwaka International Saika Creation

01.09.2020

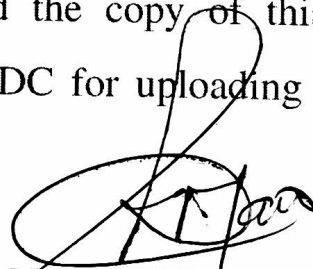
Present: Sh. Anil Rajput, AR for the workman.
Sh. Anjani Kumar, AR for the managements.

The matter was earlier fixed for 30.04.2020 for evidence of the managements and also for the payment of the cost. But the matter could not be taken up on that day, in view of spreading of covid 19.

The Ld. AR for the managements seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the managements and also for the payment of cost on 21.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 4556/16

Sh. Dhan Bahadur @ Daini vs. M/s Hindustan Thermometer Industries

01.09.2020

Present: Sh. Ashok Kumar Gahlot, AR for the workman.
None for the management.

The matter is fixed for today for the evidence of the workman and also for the payment of cost of Rs. 5,000/- by the management to the workman.

But, today, no one has appeared on behalf of the management.

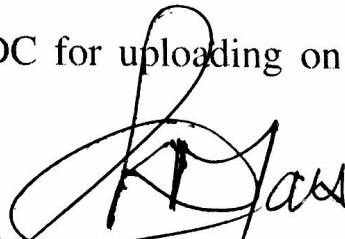
Ld. AR for the workman apprised to the court that no copy of affidavit of witness has been received by him or his client.

In the interest of justice, another last and final opportunity is granted to the management to conclude its entire evidence on the next date of hearing and to pay the cost.

To come up on 25.05.2021.

Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

AR No. 1500/16
Hari Singh vs. M/s Hindustan Thermometer Industries

01.09.2020

Present: Sh. Ashok Kumar Gahlot, AR for the workman.
None for the management.

The matter is fixed for today for the evidence of the workman and also for the payment of cost of Rs. 5,000/- by the management to the workman.

But, today, no one has appeared on behalf of the management.

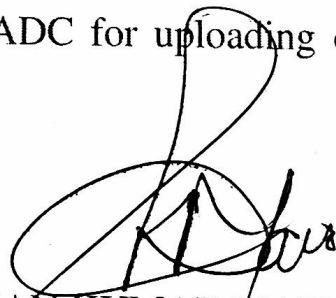
Ld. AR for the workman apprised to the court that no copy of affidavit of witness has been received by him or his client.

In the interest of justice, another last and final opportunity is granted to the management to conclude its entire evidence on the next date of hearing and to pay the cost.

To come up on 25.05.2021.

Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

01.09.2020

LIR No. 4692/16

Sh. Mariappan @ Raju vs. M/s Hindustan Thermometer Industries

01.09.2020

Present: Sh. Ashok Kumar Gahlot, AR for the workman.
None for the management.

The matter is fixed for today for the evidence of the workman and also for the payment of cost of Rs. 5,000/- by the management to the workman.

But, today, no one has appeared on behalf of the management.

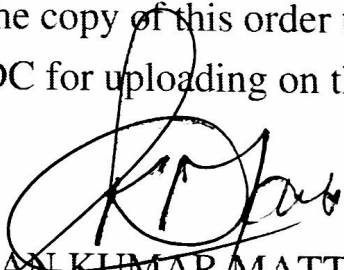
Ld. AR for the workman apprised to the court that no copy of affidavit of witness has been received by him or his client.

In the interest of justice, another last and final opportunity is granted to the management to conclude its entire evidence on the next date of hearing and to pay the cost.

To come up on 25.05.2021.

Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 583/19
Trilok Chand vs. M/s Bennett Coleman Co.

01.09.2020


Present: None for the parties.

The matter is already fixed for 22.10.2020 for cross examination of MW1. But, it was a time bound case, the court had issued notice to the parties and their AR for preponements.

Notices to the ARs of the parties are received back with the report served, but, today, no one has appeared on behalf of any of the parties despite of repeated calls.

Accordingly, the matter stands adjourned for cross examination of the MW1 on 22.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 3714/16

Bacche Lal vs. M/s H.S.D. Crane

01.09.2020

Present: None for the parties.

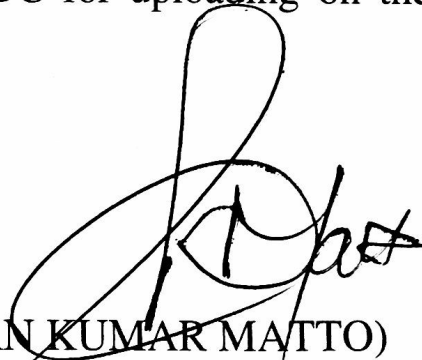
The matter was earlier fixed for 29.07.2020 for considering on the application filed by the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties, despite of repeated calls since morning.

Matter is already fixed for evidence of the workman for 17.12.2020.

The matter is ordered to be listed for 07.11.2020 for consideration on the application.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LIR No. 2622/16

Sanjay Rana @ Uday Singh vs. M/s North Delhi Motors Pvt. Ltd.

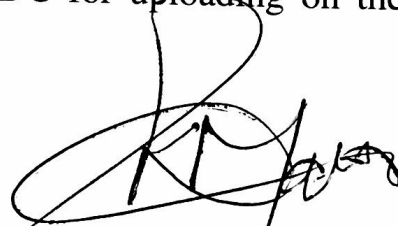
01.09.2020

Present: Sh. Markandey Shukla, AR for the workman
None for the management

The matter is fixed for today for hearing further final arguments, but, today, no one has appeared on behalf of the management.

Accordingly, the matter stands adjourned for further final arguments on 06.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 381/16
Manoj Kumar Gupta vs. M/s Galaxy Automobiles Pvt. Ltd.

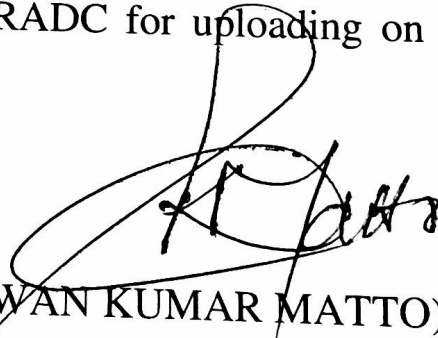
01.09.2020

Present: Sh. Anil Rajput, AR of the workman.
Sh. Ravi Mishra, AR for management.

The matter is fixed for today for hearing final arguments, but, the ld. AR for the management seeks adjournment.

In view of the request made by ld. AR of the management, matter stands adjourned for hearing final arguments on 29.10.2020. It is last and final opportunity for the management to argue on the matter.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 461/16

Suraj vs. M/s Galaxy Automobiles Pvt. Ltd.

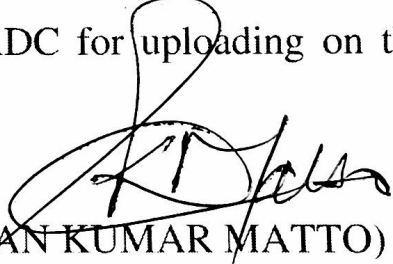
01.09.2020

Present: Sh. Anil Rajput, AR of the workman.
Sh. Ravi Mishra, AR for management.

The matter is fixed for today for hearing final arguments, but, the ld. AR for the management seeks adjournment.

In view of the request made by ld. AR of the management, matter stands adjourned for hearing final arguments on 29.10.2020. It is last and final opportunity for the management to argue on the matter.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020

LID No. 462/16
Sunil Kumar vs. M/s Galaxy Automobiles Pvt. Ltd.

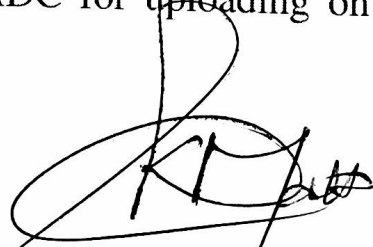
01.09.2020

Present: Sh. Anil Rajput, AR of the workman.
Sh. Ravi Mishra, AR for management.

The matter is fixed for today for hearing final arguments, but, the ld. AR for the management seeks adjournment.

In view of the request made by ld. AR of the management, matter stands adjourned for hearing final arguments on 29.10.2020. It is last and final opportunity for the management to argue on the matter.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
01.09.2020